

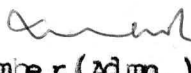
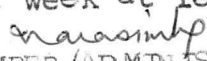






Serial No of Order	Date of Order	Order with Signature	
4	21-9-95	Adjourned to next week, at request.   Member (Admn.)	Order dt. 19.5.95  Defects be removed by 20.6.95.  B2 19/5/95 Sr Registrar
5	29.9.95	Call after vacation at request.   MEMBER (ADMINISTRATIVE)	Order dt. 20.6.95  Adjourned to 23.6.95 Adjourned to 23.6.95 Sr Registrar
6.	19.10.95	Heard learned counsel for the applicant Mr. B.S.Tripathy on the question of admission. After going through the averments, <sup>he is</sup> it was informed that the comparative marks of the applicant and Respondent No.4 will be placed before this court for adjudication of the case for admission. Adjourned to next week for admission.   Member (Admn.)	Order dt. 23.6.95  Time till 4.7.95 is granted to remove defects. Sr Registrar
7	27.10.95	Adjourned to next week at request.   MEMBER (ADMINISTRATIVE)	Order dt. 11.7.95  Two weeks time is granted to remove defects as last chance.  Sr Registrar
8	3.11.95	Call on 8.11.1995 for admission.   VICE-CHAIRMAN   MEMBER (ADMINISTRATIVE)	
9.	8.11.95	At the request of the petitioners' counsel, the petition is dismissed as withdrawn with liberty to file a fresh petition.   Vice-Chairman   Member (Admn.)	